

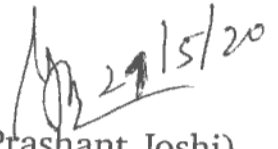
ORDER NO. 153 /2020, Dated: 27.05.2020

Guidelines with regard to opening of Courts by 29.05.2020

1. The Corona virus is thought to spread mainly from person to person, so it needs avoidance of close contact. In this backdrop, Officers, officials, Advocates and litigants as well, are advised to ensure that their work place should be clear and hygienic. They should promote good respiratory and hand hygiene in the work place.
2. Learned advocates should promote the message that litigants must stay at home and be called only when their presence is very-very necessary.
3. Officers of the Judgeship should evaluate whether a face to face hearing in any matter is necessary or could it be replaced by tally conference or on-line event.
4. Each and everyone coming to the Court should encourage regular hand sanitization and cover the face with the face mask. All Judicial Officers, employees of the Court, learned advocates and else, shall ensure that they do not contribute to the spread of virus and promote to participate in Court working through the use of video conferencing.
5. To check the increase of magnitude of the epidemics in society, a concerted effort by all stake holders of the judicial system is necessarily required. For this, one and all has to follow the advisories being issued by the Government and our Hon'ble High Court.

 27/5

Let the copies of this order be forwarded to all the Judicial Officers of the Judgeship and various Bar Associations of this Judgeship for consideration and compliance.

  
(Prashant Joshi)  
District Judge  
Dehradun